

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 87 of 1997

Friday, this the 17th day of January, 1997

CORAM

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

1. K. Radhakrishnan, S/o N Krishnan,  
Senior Gang Man, Southern Railway,  
Kulathur,  
Residing at: C/o Jayaram,  
Chellamman Thadi Post, Dindigal.
2. M. Johnson, S/o Manas,  
Senior Gang Man, Southern Railway,  
Kulathur,  
Residing at: C/o Jayaram,  
Chellamman Thadi Post, Dindigal. .. Applicants

By Advocate Mr. TC Govindaswamy

Versus

1. Union of India through  
the General Manager, Southern Railway,  
Headquarters Office, Park Town PO,  
Madras-3
2. The Chief Personnel Officer,  
Southern Railway, Headquarters Office,  
Park Town PO, Madras-3
3. The Chief Engineer (Construction),  
Southern Railway,  
Madras Egmore, Madras-8
4. The Divisional Personnel Officer,  
Southern Railway,  
Palghat Division, Palghat.
5. The Senior Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division, Trivandrum-14 .. Respondents

By Advocate Mr. KV Sachidanandan (represented)

The application having been heard on 17-1-1997, the  
Tribunal on the same day delivered the following:

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants are Senior Gangmen working in the Palghat  
Division of the Southern Railway. Their contention is

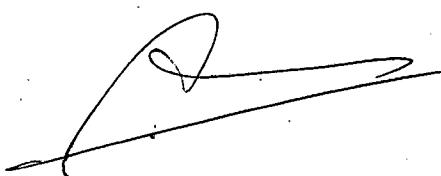
that by A-1 judgment respondents were directed to absorb them as temporary railway servants and in implementation of the judgment applicants were appointed as temporary employees in the Palghat Division. Their grievance is that though they were bound to be treated as employees in the Trivandrum Division and regularised in the Trivandrum Division in preference to their juniors, this was not done. They have made a representation A-8 in this regard to the second respondent and applicants pray that they are liable to be repatriated back to the Trivandrum Division with the benefit of absorption on par with their juniors of that Division. Applicants submit that the second respondent may be directed to consider and dispose of A-8 representation made by them in this behalf.

2. Accordingly, we direct second respondent to consider A-8 representation and pass appropriate orders thereon within six weeks of today.

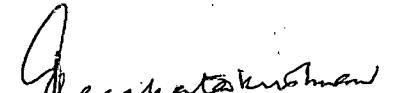
3. Standing Counsel for respondents submits that he will forward a copy of the application and a copy of this order to second respondent for compliance. We record the submission.

4. The application is disposed of as aforesaid. No order as to costs.

Dated the 17th January, 1997



A.M. SIVADAS  
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

LIST OF ANNEXURES

1. Annexure A1: A true copy of the Judgement in Civil Appeal No.2105-11/1985 delivered by the Hon'ble Supreme Court dated 22.4.1985.
2. Annexure A-8: A true copy of the Appeal submitted by the applicants dated 15.6.96 to the 2nd respondent.

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